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**STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT (2022-23)**

(SEVENTEENTH LOK SABHA)

**MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
(MINISTRY OF MINORITY AFFAIRS)**

Action taken by the Government on the observations/recommendations contained in the Thirty-Third Report of the Standing Committee on Social Justice and Empowerment) (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Minority Affairs.

FORTIETH REPORT



**LOK SABHA SECRETARIAT
NEW DELHI**

December, 2022/Agrahayana, 1944 (Saka)

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Presented to Lok Sabha on 12.12.2022

Laid in Rajya Sabha on 12.12.2022



**LOK SABHA SECRETARIAT
NEW DELHI**

December, 2022/Agrahayana, 1944 (Saka)

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**COMPOSITION OF THE STANDING COMMITTEE ON
SOCIAL JUSTICE AND EMPOWERMENT (2022-23)**

SMT. RAMA DEVI - CHAIRPERSON

MEMBERS
Lok Sabha

2. Shri Deepak (Dev) Adhikari
3. Smt. Sangeeta Azad
4. Shri Bholanath (B.P. Saroj)
5. Smt. Pramila Bisoyi
6. Shri Thomas Chazhikadan
7. Shri Chhatar Singh Darbar
8. Smt. Maneka Sanjay Gandhi
9. Shri Hans Raj Hans
10. Shri Abdul Khaleque
11. Smt. Ranjeeta Koli
12. Smt. Geeta Kora
13. Shri Vijay Kumar
14. Shri Akshaibar Lal
15. Sardar Simranjit Singh Mann
16. Shri V. Sreenivasa Prasad
17. Smt. Supriya Sadanand Sule
18. Shri K. Shanmuga Sundaram
19. Smt. Rekha Arun Verma
20. Shri Devendrappa Y.
21. Shri Tokheho Yepthomi

Rajya Sabha

22. Smt. Sumitra Balmik
23. Smt. Ramilaben Becharbhai Bara
24. Shri Abir Ranjan Biswas
25. Smt. Geeta *alias* Chandraprabha
26. Shri N.Chandrasegharan
27. Shri Naryana Koragappa
28. Smt. Mamata Mohanta
29. Shri Ramji
30. Shri Anthiyur P. Selvarasu
31. Shri Mukul Balkrishna Wasnik

LOK SABHA SECRETARIAT

1. Smt. Anita B. Panda - Additional Secretary
2. Shri Ved Prakash Nauriyal - Joint Secretary
3. Smt. Mamta Kemwal - Director
4. Shri Krishendra Kumar - Deputy Secretary
5. Smt. Banani Sarker Joshi - Under Secretary

INTRODUCTION

I, the Chairperson, Standing Committee on Social Justice and Empowerment (2022-23) having been authorized by the Committee to submit the Report on their behalf, do present this Fortieth Report on the action taken by the Government on the observations/recommendations contained in the Thirty-third Report of the Standing Committee on Social Justice and Empowerment (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Minority Affairs.

2. The Thirty-third Report was presented to Lok Sabha and laid in Rajya Sabha on 24th March, 2022. The Ministry of Minority Affairs have furnished their replies indicating action taken on the recommendations contained in that Report on 26th July, 2022. The Report was considered and adopted by the Standing Committee on Social Justice and Empowerment at their sitting held on 09.12.2022.

3. An analysis of the action taken by the Government on the recommendations contained in the Thirty-third Report of the Standing Committee on Social Justice and Empowerment (Seventeenth Lok Sabha) is given in Appendix.

4. For facility of reference observations/ recommendations/ comments of the Committee have been printed in bold in the body of the Report.

NEW DELHI;

09 December, 2022
18 Agrahayana, 1944 (Saka)

RAMA DEVI
Chairperson,
Standing Committee on
Social Justice and
Empowerment

CHAPTER - I

REPORT

The Report deals with the action taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-Third Report on 'Demands for Grants for the year 2022-23' pertaining to the Ministry of Minority Affairs.

2. The Thirty-Third Report was presented to Lok Sabha and laid in Rajya Sabha on 24.03.2022. It contained 15 observations/recommendations. Replies of Government in respect of all the observations/recommendations have been examined and are categorized as under: -

(i) Observations/Recommendations which have been accepted by the Government:- **(Total: 06, Chapter: II)**

Rec. Para No.2.7, 2.8, 3.16, 3.17, 7.13 & 8.7

(ii) Observations/Recommendations which the Committee do not desire to pursue in view of the Government's reply: - **(Total: 02, Chapter: III)**

Rec. Para No.3.15 & 7.14

(iii) Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration: – **(Total:04, Chapter: IV)**

Rec. Para No. 5.12, 5.13, 6.17 & 6.18

(iv) Observations/Recommendations in respect of which replies of the Government are interim in nature: – **(Total: 03, Chapter: V)**

Rec. Para No.4.15, 4.16 & 7.15

3. The Committee desire that action taken notes on the recommendations contained in Chapter-I and final action taken notes in respect of the recommendations contained in Chapter-V of this Report may be furnished to them at the earliest and in any case not later than three months of the presentation of this Report.

4. The Committee will now deal with the replies received from the Government which need reiteration or merit comments.

(Recommendation Para No.5.12 & 5.13)

5. The Committee, in their original Report, had recommended as follows:-

“The Committee note that ‘Naya Savera’ scheme was launched in July, 2007 to assist students/candidates of economically weaker sections belonging to notified Minority Communities for qualifying in competitive examinations for admission in technical/professional courses and for recruitment of group A, B and C services etc. The Committee, however find that the actual expenditure on the scheme has been very low during the 2019-20, 2020-21 and 2021-22 as they could spend only ₹13.97 crore, ₹18.44 crore and ₹18.22 crore during these three years, out of BE of ₹75.00 crore, ₹50.00 crore and ₹79.00 crore respectively. The Committee feel that the Department appears to be non-serious in their approach in the implementation of the scheme as budgetary allocation/targets have not increased. The procedural lapses identified by the Ministry for the lukewarm response of the scheme such as delay in submission of proposals/Utilisation certificates reflects poorly on the part of the Ministry. The Committee also feel that perhaps the awareness on the Scheme needs to be enhanced. Since some changes are expected as a result of revision in the scheme such as development of online portal, setting up of Project Monitoring Units, the Committee hope the publicity part will also be looked into so that performance of scheme would improve. The Committee may like to be apprised of the outcome of the changes proposed in the revised scheme.

(Recommendation Para No.5.13)

6. In the competitive environment, the Committee find that the amount of stipend and the duration of coaching insufficient to meet the present day requirement of the students particularly in big cities. The Committee are unable to understand the objective of having a provision of coaching for the period ranging from 3-9 months for a student belonging to economically weaker section of minority community who cannot afford good quality education due to their economic and social backwardness. Similarly, the stipend fixed and coaching fee fixed is not at par with the prevailing high coaching rates of the reputed

coaching Institutes. The Committee are happy to note that the current fee structure and the duration has been recommended for revision by the Indian Institute of Public Administration, in their evaluation study on the Scheme, and hence is being suitably increased and will be effected from next empanelment of Project Implementing Agencies. In view of the changes proposed to be implemented from next empanelment of PIAs, the Committee hope that due diligence will be applied in the timely selection of PIAs and the criteria laid down for selection of PIAs would be stringently followed. The Committee recommend that a suitable methodology may be adopted for the automatic revision of fee structure and the course duration of various courses including income criteria so that there is maximum coverage of the students. Taking note of the various initiatives such as proposed online module for students and the recommendation contained in the evaluation study such as development of monitoring system by implementers, participation of Universities/colleges in the Government sector and Private sector, one time grant to empanelled coaching Institutes, entrance test for selection of students, etc., it can be expected that positive impact would occur on the outcome of the Schemes. The Committee desire that the decision with regard to the implementation of the recommendation should be urgently taken up by the Ministry without any delay and ensure that these should be followed with the next empanelment of PIAs. The Committee would like to be apprised about the status of implementation including development of online modules for students along with State-wise data of beneficiaries and funds released under the Scheme for the last three years in the Action Taken Notes of the Ministry.”

Reply of the Government (Para No. 5.12 & 5.13)

7. The Ministry of Minority Affairs, in their Action Taken Reply, have submitted as under:-

“It is submitted that a PMU comprising of six consultants who have expertise in Finance & Procurement, IT & MIS, M & E specialist, System Analyst have also been set up to improve the administrative set up in the Ministry. The proposal of revision of Scheme as per recommendation of IIPA was submitted for approval of Standing Finance Committee. However, EFC during appraisal of Pradhan Mantri Educational Empowerment Scheme (PMEES) having five components namely, Pre-Matric Scholarship, Post-metric Scholarship, Merit-cum-Means based scholarship, Maulana Azad National Fellowship (MANF) and Padho Pardesh have recommended that the other education schemes of MoMA viz Free Coaching and Nai Udaan should also be merged to make a single scheme for educational empowerment. Accordingly the Scheme is being further revised keeping in view the changes made by Ministry of Social Justice and Empowerment in their similar scheme and recommendation of IIPA. Keeping in view, the recommendation of IIPA, coaching fees and duration of coaching programmes are being proposed to be enhanced suitably. However, the Scheme is yet to be approved by the competent Authority. Details

of State wise number of beneficiaries/students allocated and funds released to the PIAs for the last three years is given below:-

State -wise Physical and Financial achievements under Free Coaching and Allied Scheme for years i.e. 2019-20 to 2021-22							
Sl. No.	States/Uts	2019-20		2020-21		2021-22	
		No.of students (allocated)	Fund Released (in rupees)	No.of students (allocated)	Fund Released (in rupees)	No.of students (allocated)	Fund Released (in rupees)
1	Andhra Pradesh	500	21086216	400	8125000	400	35749309
2	Assam	100	1625000	0	0	0	1000000
3	Bihar	100	0	0	0	0	
4	Chandigarh	190	2700000	50	0	50	1625000
5	Chhattisgarh	100	0	100	3225000	100	6500000
6	Delhi	50	1625000	0	0	0	
7	Goa	0	0	0	0	0	
8	Gujarat	600	1625000	200	0	200	6500000
9	Haryana	300	5000000	300	5000000	300	16625000
10	Jammu and Kashmir	50	0	50	0	50	4875000
11	Jharkhand	0	4246000	0	0	0	
12	Karnataka	1050	18659920	400	34770000	400	26003702
13	Kerala	640	5860000	0	4000000	0	
14	Madhya Pradesh	780	4552763	300	16997000	500	22098984
15	Maharashtra	940	16625000	50	10000000	500	23250000
16	Manipur	140	4585000	50	6015000	100	8527250
17	Meghalaya	100	0	100	0	0	5687500
18	Punjab	300	0	200	0	200	6500000
19	Rajasthan	350	6486165	300	4250000	150	5250000
20	Sikkim	0	0	0	0	0	

21	Tamil Nadu	200	0	0	0	0	
22	Uttar Pradesh	2500	44064327	2300	59517966	1640	116933255
23	Uttarakhand	0	0	0	0	0	
24	West Bengal	590	1000000	500	32500000	550	84375000
	Total	9580	139740391	5300	184399966	5140	371500000

8. The Committee had expressed their concern with regard to the 'Naya Savera' Scheme as the actual expenditure on the Scheme during 2019-20, 2020-21 and 2021-22 was merely ₹13.19 crore, ₹18.44 crore and ₹18.22 crore out of allocation of ₹75.00 crore, ₹50.00 crore and ₹79 crore respectively during three years. The Committee had accordingly, desired that the Ministry should enhance the awareness about the Scheme, as the slow response for the Scheme resulted in delay in submission of proposals/Utilisation Certificates by the States/UTs. The Committee had expected that the Ministry would come up with the status of progress on development of online portal and setting up of Project Monitoring Units to improve the Scheme. However, the Ministry have not been able to provide any satisfactory response to the Committee's suggestions except that the Project Monitoring Units have been established. The Committee have also been informed that the Scheme is being revised, as per directions of EFC, to merge all the educational Schemes into the 'Pradhan Mantri Educational Empowerment Scheme' and is currently under submission for approval of the competent authority. Under this pretext, the Ministry has chosen not to furnish replies on the specific recommendation of the Committee. Nonetheless, the Committee are happy that the Scheme has been statedly revised keeping in view the changes made by the Ministry of Social Justice and Empowerment in their similar Scheme and also that of the recommendations of IIPA. At the same time, the Scheme is yet to be approved by the Competent Authority. The Committee are afraid that the delay in approval of the Scheme would adversely affect its implementation as the empanelment of the Project Implementing Agencies is a time consuming process. Hence, the Ministry should pursue with the concerned authority for the timely approval of the proposal submitted by them highlighting the consequences of delay. The Committee have not been apprised with regard to their suggestion to adopt suitable methodology for the automatic revision of the structure and the course duration of various courses including income criteria so that maximum students may avail the

benefits of the Scheme. This can be in-built in the revised Scheme to cut down the delays caused by the whole process of revision and approval. The Committee would like the Ministry to take necessary action and apprise them in this regard. They would desire to know the status of approval of the merged 5 Schemes under one umbrella at the action taken stage.

(Recommendation Para No.6.17)

9. The Committee, in their original Report, had recommended as follows:-

“The Committee find that Scheme for Providing Education to Madarasas/ Minorities (SPEMM) which comprises of 2 sub-schemes namely Scheme for Providing Quality Education in Madarasas (SPQEM) and Infrastructure Development in Minority Institutions (IDMI) has been transferred to Ministry of Minority Affairs from the Ministry of Education *w.e.f.* 01.04.2021. The Committee are perturbed to note that perhaps the Ministry is yet to commence work on the ground, as only two Board meetings on the same have happened so far and hence no proposals under the Scheme for education of Madarasas and Minorities have been approved since the scheme was transferred from Ministry of Education. The Committee find that prior to the transfer of the Scheme, the proposals from 6 States under Scheme for Providing Quality Education in Madarasas (SPQEM) and 12 States under Infrastructure Development in Minority Institutions (IDMI) were approved. Also, the proposals received from 8 States under Scheme for Providing Quality Education in Madarasas(SPQEM) and proposals from 5 States under Infrastructure Development in Minority Institutions(IDMI) have been received for approval. The Committee were informed that the Project Approval Board meeting for consideration of SPQEM proposals was held on 30th November, 2021 and a proposal Board meeting for consideration of proposals under IDMI was to be held in February, 2022. The Committee feel that the pace of approval procedure is rather slow and needs to be expedited to achieve the goals of the Scheme. The Committee also do not find participation from a large number of States/UTs in this Scheme. The Committee, therefore desire that fast action may be taken so that there is participation of all States/UTs in the Scheme. The Committee have now been informed that since the Scheme has been transferred in 2021 from the Ministry of Education, the EFC Note on the mechanism to implement the Scheme by the Ministry of Minority Affairs will be prepared. The Committee would like the Ministry to expeditiously complete the process so that the approval of the proposals under consideration is not inordinately delayed. The Committee also feel that the inclusion of various components of Samagra Shikha would help the Ministry in achieving its intended objectives. The Committee also recommend that necessary action may be

taken with regard to the awareness of the Scheme to avoid confusion. They also expect due cognizance of evaluation studies so that the revised Scheme are free from loopholes. The Committee would like to be apprised of the action taken and outcome thereof in this regard.”

Reply of the Government

10. The Ministry of Minority Affairs, in their Action Taken Reply, have submitted as under:-

“The Scheme for Providing Education in Madarsas/ Minorities (SPEMM) has been transferred from D/o School Education & Literacy, M/o Education to the Ministry of Minority Affairs with effect from 01.04.2021. The Scheme was approved for implementation till 31.03.2021. D/o Expenditure, M/o Finance vide O.M. dated 22.11.2021 allowed this Ministry to continue the Scheme for Providing Quality Education in Madarsas (SPQEM) for the financial year 2021-22 (upto 31.03.2022). Approval for continuation of the IDMI Scheme was conveyed vide D/o Expenditure OM dated 22.12.2021. The scheme has therefore been implemented by this Ministry during FY 2021-22 as per the existing guidelines of SPEMM. The Scheme for Providing Education in Madarsas / Minorities (SPEMM) comprises of two sub-schemes namely – (i) Scheme for Providing Quality Education in Madarsas (SPQEM) and (ii) Infrastructure Development of Minority Institutes (IDMI). The sub scheme SPQEM is a Centrally Sponsored Scheme implemented on a fund sharing pattern of 60:40 between Centre and State, except NE States and Hill States/ Hill UT where it is 90:10. For UTs without legislature, the sharing pattern in 100% Central share. The scheme is voluntary in nature. The funding pattern under IDMI is 75% Central share and 25% by the Institution concerned. As per the guidelines, the States prepare an annual consolidated proposal for required interventions under SPQEM and for school infrastructure under IDMI, which is examined in the meeting of Project Approval Board (PAB) chaired by Secretary (MA). The meeting of the PAB is held annually for consideration of the consolidated proposals of the States/ UTs under SPQEM and IDMI. Accordingly, the meeting of PAB for consideration of proposals for the FY 2021-22 under SPQEM was held on 30.11.2021. The meeting of PAB for consideration of proposals under IDMI was held on 15.03.2022. The proposals approved by the PAB for the year 2021-22 are as under:-

S.No.	States/ UTs	No. of Madarsas	No of teachers	No of Minority institutes under IDMI
1	Bihar	164	235	
2	Chattisgarh	252	714	
3	Jammu & Kashmir	39	115	

4	Jharkhand	68	131	
5	Madhya Pradesh	1209	2826	
6	Rajasthan	1642	3079	
7	Tripura	126	304	1
8	Uttar Pradesh	5818	16193	25
9	Uttarakhand	183	494	
10	Maharashtra			1
11	Manipur			20
12	Mizoram			13
	Total	9501	24091	60

Efforts are being made by the Ministry to increase the participation of States under the Scheme and also to create awareness about the Scheme. The draft EFC memorandum for continuation of the scheme beyond 31.03.2022 as per recommendations of the NITI Aayog, is also under finalisation.”

11. Keeping in view of the fact that the two Schemes (i) Scheme for Providing Education to Madarasas/Minorities (SPEMM) and (ii) Infrastructure Development in Minority Institutions (IDMI) were transferred to the Ministry of Minority Affairs from the Ministry of Education in 2021, the Committee had desired the Ministry to complete the process of the EFC note on the mechanism to implement the Schemes. The Committee are, however, surprised to note that though the SPEMM and IDMI Schemes were approved for implementation up to 31 March, 2022 and the draft EFC Memorandum for continuation of the Scheme beyond 31.03.2022 as per the recommendations of NITI Aayog is still under finalisation. The Committee feel that a decision for continuation of any scheme is very crucial not only for the beneficiaries but also for States/UTs/implementing agencies and delay on such matters adversely affects the purpose of the Scheme. They feel that the Ministry should have expedited in the matter as evident from records that only proposals from 9 States under SPEMM and proposal from 5 States for 2021-22 under IDMI were approved. The Committee also feel that in view of the effectiveness of the Schemes may get impacted due to participation of limited number of States/UTs. They desire that the Ministry should take all out efforts for expeditious approval of the EFC Memorandum and thereafter make efforts to get better response from States/UTs.

(Recommendation Para No.6.18)

12. The Committee, in their original Report, had recommended as follows:-

“The Committee find that a webpage has been created on DIKSHA portal for the capacity building and training of Madarsa schools teachers and principals as a part of implementation of National Education Policy (2020). They however note that complete details about Madarsas and teachers is not available on UDISE as data with regard to Madarsas schools has not been entered by 11 States/ UTs on UDISE and 10 States have entered information with regard to 1 to 20 Madarsas only. The Committee were also informed during the evidence that there is a possibility that data of all the recognised and unorganised Madrasas has not been captured and there may be several Madarsas, not registered on UDISE Portal. The Committee recommend that the Ministry should issue a direction to all the States/UTs to collect information about all the recognised or unorganised Madarsas including their infrastructure, teachers and students in a three months time so that all the Madarsas would get the facilities available under the Scheme. The Committee are of the opinion unless the Ministry have complete information about Madarsas they may find it difficult in implementing the New Education Policy across the Madarsas and, as a result, the scheme will suffer from proper assessment of the fund requirement and would deprive students / teachers from the benefits of the Scheme.”

Reply of the Government

13. The Ministry of Minority Affairs, in their Action Taken Reply, have submitted as under:-

“As per data available on UDISE+ (2019-20), there are 26,928 Madarsas registered on the UDISE + and the student enrolment in these Madarsas schools is more than 43.52 lakh with about 1.17 lakh teachers. To have a more comprehensive data of Madarsas schools across the country, the Ministry has engaged an agency to develop a MIS Portal for the Madarsas Schools. The States/UTs will be requested to upload the information regarding madarsas schools on the said portal and the portal will capture information of recognised as well as unrecognised Madarsas schools. It is envisaged that once this portal becomes functional, the data collected from the State/UTs through the portal would facilitate in informed policy making as well as in effective implementation of the Scheme.”

14. In the absence of detailed information with regard to the Madarsas including available infrastructure, teachers and students, as only 10 States/UTs have entered details on UDISE, it would be difficult to implement a New Education Policy in Madarsas. The Committee had, accordingly, recommended the Ministry to collect the information within

three months so that the Madarsas are able to avail the facilities under the scheme. The Committee have now been informed that the Ministry has engaged an agency to develop a MIS portal for the Madarsas schools and it is envisaged that once the portal becomes functional, the portal would facilitate in informed policy making as well as effective implementation of the Scheme. The Committee are not given any probable date by which the Ministry expects to have the said MIS portal. Hence, the Committee desire that MIS portal may be developed urgently in a time bound manner so that the noble objective of the Scheme is accomplished.

CHAPTER-II

OBSERVATIONS/RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

(Recommendation Para No.2.7)

The Committee find that during the last two Financial Years, out of the budgetary allocation of ₹4700 crore and ₹5029 crore, the Ministry could spend only ₹ 4505.10 crore and ₹3998.57 crore in 2019-20 and 2020-21 respectively. In current Financial Year 2021-22, out of the allocation of ₹4810.77 crore, the actual expenditure nose dived as low as ₹ 2342.23 crore till 16 February, 2022. The Ministry informed the Committee reasons for the low utilization of Budget as the mandatory cut imposed by the Ministry due to COVID-19 situation at RE Stage in 2020-21 and second, the expenditure on account of three scholarship schemes, which constitutes 50 per cent of the total RE allocation, being incurred largely in the last quarter for a Financial Year. The Committee find it far from convincing. Further they are sad to find that the Ministry has not been able to spend even 50 per cent of the allocated Budget of 2021-22 in most of the Schemes administered by Ministry of Minority Affairs, such as Scheme of Upgrading Skill and Training in Traditional Arts /Crafts for Development (USTTAD), Scheme for Leadership Development of Minority Women, HamariDharohar, Pre and Post-Matric Scholarship Schemes, Research /Studies, Monitoring & Evaluation of Development Schemes for Minorities including publicity, Free Coaching & Allied Scheme for minorities, etc. The Committee, in this backdrop, observe that fully utilizing the Budget sanctioned for one Financial Year has seldom happened, as the Ministry was not able to spend the funds approved at RE stage. Had the Ministry of Finance allocated the budgetary requirement as proposed by the Ministry of Minority Affairs and not imposed cut at RE Stage, the funds would have remained idle. In so far as the Scholarship segment is concerned, in their previous report, the Committee had referred to certain technical issued faced by the Ministry under 'fresh' category for which at least funds can be given in the first quarter itself. For 'renewal' category, timely processing of applications was suggested too. This would lead to less rush in the last quarter. Now as the COVID-19 situation has eased, the Committee would like the Ministry to continue their efforts for full utilization of budgetary allocation for 2021-22 so that maximum number of persons from Minority sections would get the benefit of the schemes meant for them.

Reply of the Government

With the constant monitoring and concerted efforts, expenditure of an amount of Rs.4325.30 crore has been incurred against the Revised Estimates (RE) of Rs.4346.45 crore (i.e 99.51%) during 2021-22 under the various schemes of this Ministry. The expenditure incurred on account of the following 6 schemes in the last two financial years were as under:-

(Rs. In Crore)

SI No	Name of Scheme	2020-21			2021-22		
		BE	RE	Actual Exp.	BE	RE	Actual Exp.
1	Skill Development (SAK)	250.00	190	190.03	276	250	268
2	USTTAD	60.00	60	56.74	47	76.68	76.68
3	Nai Manzil	120.00	60	59.84	87	87	48.86
4	NayaSavera	50	25	18.44	79	39.35	37.15
5	Nai Udaan	10	8	4.15	8	6	7.97
Total		490	343	329.2	497	429.35	438.66
6.	Research/Studies Monitoring and Evaluation of Scheme	9	9	4.8	9	3.88	3.88

It may be noted that the RE for the last 2 FYs was reduced by the Ministry of Finance, Deptt of Expenditure for various Ministries, including this Ministry, on account of COVID over which the Ministry has no control. The Ministry has utilised 95% of the total RE received in the FY 2020-21 and 105% in the FY 2021-22 with regard to above mentioned 5 schemes, viz., SeekhoaurKamao, USTTAD, Nai Manzil, NayaSavera and Nai Uddan.

During FY 2020-21, the funds could not be fully utilized as there was unprecedented decline in advertising campaigns due to the COVID-19 pandemic. Further, approvals of the Ad approval Cell of PMO was low with respect to certain advertisement campaigns of this Ministry. During FY 2021-22, the low utilization of budget was due to release of less advertisements and also due to the COVID pandemic.

However, the observations made by the Committee have been noted for compliance.

(Ministry of Minority Affairs OM No.G-20014/1/2022/Budget dated 24th June,2022)

(Recommendation Para No.2.8)

From the information submitted to them on the Demands for Grants for the next Financial Year i.e. 2022-23, the Committee note that there is significant reduction in budgetary allocation to Ministry of Minority Affairs as ₹ 5020.50 crore have been allocated against the proposed amount of ₹ 8151.92 crore by them. As the amount seems insufficient, the Committee have been apprised that in case of shortfall in the Budgetary allocation, the Ministry will seek additional funds at RE stage. The Committee also note that during the year 2020-21, the Ministry surrendered ₹ 1030.43 crore out of the funds allocated for various schemes of the Ministry due to less receipt or non-receipt of adequate and viable proposals. In this scenario, the Committee feel that the same trend must not happen for 2022-23 otherwise the Ministry, instead of requiring additional funds, will have to go for downsizing budget at RE stage. The Committee reiterate that concrete steps are needed with full accountability of the Ministry so that the budgetary allocation is fully spent and the envisaged objectives of the

Ministry are served. The Committee would also like the Ministry to strengthen their monitoring for effective implementation of various schemes so that budgetary allocation of 2022-23 are fully utilised.

Reply of the Government

An amount of Rs.5020.50 crore has been allocated to Ministry of Minority Affairs during 2022-23 as compared to previous year i.e.2021-22 allocation of Rs.4810.77. A significant increase may be seen in the Budget of this Ministry during 2022-23. In F.Y 2020-21, this Ministry had to mandatorily surrender the funds of Rs.1024.00 crore (BE of Rs.5029.00 crore - RE of Rs. 4005.00 crore) due to mandatory cut imposed at revised estimates stage by Ministry of Finance. As per records, an amount of Rs.3998.56 crore was incurred against the RE of Rs.4005.00 crore (i.e 99.84%). Had the cut not been imposed, Ministry could incur more expenditure in F.Y 2020-21.

This Ministry will make all out efforts to utilize the budget allocated during 2022-23. In case of more funds are required, this Ministry will approach to Ministry of Finance for additional funds.

(Ministry of Minority Affairs OM No. G-20014/1/2022/Budget dated 24th June, 2022)

(Recommendation Para No.3.16)

The Committee note that the projects under PMJVK are implemented on a fund sharing arrangement between the Centre and the State Governments/UT administration in the ratio of 60:40 for all States, 90:10 for North Eastern States, hilly States (J&K, Ladakh, Himachal Pradesh, Uttarakhand)/ UTs with legislation and 100% for UTs without legislation and that the proposals received from Central Government organizations are supported 100 per cent. The Committee are surprised to note on the scrutiny of the projects sanctioned since the inception of the scheme that there are certain States such as Himachal Pradesh, Andaman & Nicobar Islands, Jammu & Kashmir, Kerala and Tamil Nadu where number of projects sanctioned in the identified Minority concentration blocks, Minority concentration districts and Minority concentration towns was very less. The Committee are also surprised to find that the Ministry do not have the complete information of the States/UTs who did not contribute their share in the projects sanctioned and the details about the projects sanctioned in the States/UTs of Andaman & Nicobar Islands, Chhattisgarh, Delhi, Gujarat, Himachal Pradesh, Jammu & Kashmir, Ladakh and Tamil Nadu. The Committee are unable to assess the effectiveness of the monitoring mechanism in the absence of the crucial information. They desire to know as to the efforts like sending letters/reminders/meetings etc. taken by the Ministry in the last 2 years to collect data from these State/Governments/UTs. The Committee would

like to believe that with the restructuring of the Scheme in January 2022, the Ministry will have to work harder and that the performance of the scheme would improve in all the districts having minority concentration in the country. The Committee commend the initiative taken by the Ministry for geo-tagging of assets created under Pradhan Mantri Jan VikasKaryakram (PMJVK) and development of mobile application, and hope that it would help in keeping track of the progress of the Projects sanctioned and get a real time update of the proposals. The Committee desire that this initiative of the Ministry, started on pilot basis, would be replicated in all the States in a time bound manner, which again would depend on how best they convince the State Governments/UT administration to report to latest techniques and take benefits out of this Scheme.

Reply of the Government

The projects under PMJVK are sanctioned on the basis of eligible proposals received from the States/ UTs by the Ministry, with the approval of the State Level Committee (SLC). The State of Himachal Pradesh (01 Block) and Tamil Nadu (04 Blocks and 18 Towns) were only included in the PMJVK scheme after restructuring of the scheme with effect from May, 2018. Further, only 02 Blocks in the UT of Jammu & Kashmir, and 3 in UT of Andaman & Nicobar Islands were covered under the PMJVK scheme as implemented till 2021-22. Hence there are lesser number of projects under PMJVK in these States. The number of projects sanctioned in the States of Himachal Pradesh, Tamil Nadu and Kerala, and UTs of Andaman & Nicobar Islands and Jammu & Kashmir is as given below:

State	Projects
Himachal Pradesh	Since 2019, 01 project of Construction of Additional Building for CHC at Kaza including Machinery & Equipment amounting to Rs. 12.77 Crore has been approved under PMJVK
Tamil Nadu	Since 2019, a total of 123 projects amounting to Rs. 658.44 Crore have been approved under PMJVK in the State of Tamilnadu. The projects include 1- Additional Class Room, 55- Anganwadi Centres, 7- Common Service Centres, 43- Health Projects, 5- Libraries, 1- Laboratory, 2 Toilets in School, 5- Skill Centres, 2- Fish Drying yard.
Jammu & Kashmir	Since inception of the scheme, a total of 368 projects amounting to Rs. 33.89 Crore have been approved under PMJVK in the State of Jammu & Kashmir. The projects include 44-Additional Class Rooms (ACRs), 104- Anganwadi Centres, 132- Drinking Water Facilities, 4- Health Projects, 11- Hostels, 1- ITI, 1- ITI-Tools & machinery, 1- Polytechnic, 1- School Building, 1- Staff Quarter, 1- Toilet in School etc.
Andaman & Nicobar	Since inception of the scheme, a total of 107 projects amounting to Rs. 35.58 Crore have been approved under PMJVK in the State of Andaman &

	Nicobar .The projects include 78- Anganwadi Centres, 1- Common Service Centre, 1- ITI, 25- Teaching Aids, and 2- Working Women Hostels etc.
Kerala	Since inception of the scheme, a total of 2179 projects amounting to Rs. 298.90 Crore have been approved under PMJVK in the State of Kerala. The projects include 209 -Additional Class Rooms (ACRs), 1807- Bicycles, 10- Common Service Centres, 19 - Drinking Water Facilities, 42- Health Projects, 1 - Hostels, 2- Hunar Hubs, 2- Market Sheds, 1- SadhbhavMandap, 17- Toilets, 58- School Building, 1- Seminar Hall, 3- Skill Centres, 3- Smart Class Rooms, 3-Working Women Hostels.

It is further submitted that the details of all the projects approved under PMJVK in the States/UTs of Andaman & Nicobar Islands, Chhattisgarh, Delhi, Gujarat, Himachal Pradesh, Jammu & Kashmir, Ladakh and Tamil Nadu as well as all the other States/ UTs since inception of the scheme are available with the Ministry. Further, the 2nd installment for the projects is released on receipt of Utilization Certificate duly signed by Principal Secretary/Secretary of the State/UT and ensuring 100% utilization of Central share and 100% release and utilization of matching State Share as per provisions of GFR. The Empowered Committee under the chairpersonship of Secretary (Minority Affairs) and the Screening Committee headed by the Joint Secretary concerned reviews the progress of sanctioned projects as well as utilisation of funds released for the projects from time to time. A total of 12 meetings of EC and 12 meetings of SC have been convened during the last two years, which were adversely affected due to Covid-19 Pandemic. The Ministry has regularly been updating the status of implementation of the projects along with States/ UTs. The Ministry has also introduced a number of initiatives for better monitoring and implementation of the PMJVK scheme. Accordingly, a workshop of the States in this regard has been held on 30.05.2022 and the States are on board to adopt the new initiatives of the Ministry for more effective and efficient implementation of the scheme. A Project Monitoring Unit (PMU) has been set up in the Ministry for monitoring the scheme as well as for data collection/ reconciliation from the States/ UTs. The Online PMJVK Portal is being upgraded and it is envisaged that complete data on release of funds by the Centre and the States and the status of the projects will be captured on the PMJVK portal. In addition, through the mobile app for Geo-tagging of PMJVK assets, project specific attributes and photographs of different stages of construction/ completion of the projects will be captured. The pilot of the mobile app for geo-tagging of assets has been completed. The training of the State officials has also been done. The app will be rolled out in all the States in June, 2022 itself. Further, as per the revised guidelines for implementation of PMJVK w.e.f. 2022-23, it is envisaged to digitise the entire process of proposal

submission by the States. The consolidated annual plan proposals of the States/ UTs under PMJVK will now be received only through the online web portal as per timeline given to the States/ UTs.

(Ministry of Minority Affairs OM No. G-20014/1/2022/Budget dated 24th June, 2022)

(Recommendation Para No.3.17)

The Committee note that ₹9340 crore has been approved by EFC/Cabinet for the implementation of the scheme for the 5 year period from 2021-22 to 2025- 26. The Committee are surprised to find that there has been reduction of ₹ 144 crore during 2021-22 and 2022-23 in the Budgetary allocation vis-à-vis EFC/Cabinet approval as ₹ 1480 crore were allocated at budgetary stage against ₹ 1400 crore approved by Cabinet for 2021-22 which was further reduced to ₹ 1199.55 crore at RE stage. Similarly, against the approval of ₹1794.00 crore by EFC/Cabinet for 2022-23, ₹ 1650 crore has been allocated at BE Stage. The Committee strongly believe that the reduction in allocation at succeeding stages should be avoided as the funds sought by the Ministry must have been assessed as per their actual requirement and there obviously is difficulty faced by them in the realization of the objectives of the Scheme, with a reduced budget. The Committee would therefore, like the Ministry to ensure that the proposals submitted by them to the Ministry of Finance are backed by strong data-based analysis and requisite gap analysis too to the extent that the Ministry of Finance are convinced before approving the budgetary proposals. The Committee would also like the Ministry to implement the recommendation of NITI Aayog urgently as the awareness about the scheme, monitoring of the projects, involvement of Gram Sabha/local bodies to conduct baseline survey for assessing the needs of people of the areas, etc recommended by them would go a long way to improve/ enhance the performance of the scheme including optimum utilization of funds sanctioned for 2022-23.

Reply of the Government

During the financial year 2021-22, budgetary allocation for PMJVK was reduced from Rs.1,390 crore (BE) to Rs. 1,199.55 crore (RE). However the expenditure under the scheme was Rs. 1,266.86 crore in the FY 2021-22 with re-appropriation of funds. Thus expenditure during the financial year has been above RE. The expenditure against R.E. of Rs.1588.86 crore in FY 2019-20 was Rs.1698.29 crore, in FY 2020-21 against R.E. of Rs.971.38 crore, expenditure was Rs.1091.94 crore

and in FY 2021-22 against R.E. of Rs.1199.55 crore, expenditure was Rs.1266.86 crore. Hence it may be seen that expenditure under PMJVK has been more than the RE for the last three financial years.

The excess expenditure was met from the savings from other schemes of the Ministry. The reduction of funds is not due to less expenditure reported by the Ministry under the scheme but on account of overall reduction of budgetary allocation by Ministry of Finance at RE stage on account of COVID related restrictions.

The revised guidelines for implementation of PMJVK from 2022-23 onwards as per recommendations of Expenditure Finance Committee has been finalised and circulated among the States/ UTs. The recommendations of NITI Aayog regarding increased coverage of area, enlarging the scope of PMJVK to cover sports and sanitation projects, standard template for DPE to capture project information, awareness generation, baseline survey, etc. have been included in the revised guidelines. Detailed guidelines on plan formulation by the States/ UTs under PMJVK, clear guidelines on priority sectors and a separate chapter on Awareness about PMJVK and Media Plan has been included in the revised guidelines. The States are now required to submit an awareness generation plan/ media plan along with the project plan, for creating awareness in the catchment area of the projects approved under PMJVK. The proposed awareness plan will include organizing monthly or quarterly awareness camps at Gram Sabha/Local Bodies level also, or as proposed by the States/ UTs.

A Workshop cum Training programme has been organised by the Ministry in collaboration with NRSC-ISRO at Hyderabad on 30.05.2022 to train the State nodal officers/ field officers about the revised guidelines of PMJVK, use of mobile app for geo-tagging of PMJVK assets and the PMJVK Portal for submission of UC and project proposals. The States have also been sensitised on generating awareness about the programme and proper implementation of programme.

(Ministry of Minority Affairs OM No. G-20014/1/2022/Budget dated 24th June, 2022)

(Recommendation Para No.7.13)

The Committee note that the Skill Development Scheme launched in September, 2013 to bring down the unemployment rate of minorities of the youth was allocated ₹250.00 crore in 2019-20 and ₹250.00 crore in 2020-21 at BE stage but the Ministry could spend only ₹175.52 crore in 2019-20 and ₹206.95 crore in 2021-22. In 2020-21, the Ministry could spend ₹190.03 crore out of the BE of ₹250.00 crore. The Committee are surprised to find that the Ministry not only failed in utilising the Budgetary allocation but also in achieving the target fixed for 2019-20 and 2020-21. The Committee are further perturbed to find the Budgetary allocation for 2022-23 reduced to ₹235.41 crore from ₹276.00 crore in 2021-22. The Ministry have assured to utilise 100% of RE in 2021-22 which unfortunately has not happened in the past. The Committee would like to know if the procedure in releasing funds is not being strictly followed by the implementing agencies and thus as a result the Ministry is not able to release subsequent instalments. The Committee also find that the steps taken like video conferencing to review pendency of the PIAs has not yielded desired results. The Committee would, therefore, like the Ministry to develop stricter norms for PIAs and provide training to State officials too, if needed, so that they comply to the established norms which would smoothen the implementation of the Scheme.

REPLY OF THE GOVERNMENT

The Division would like to submit that the expenditure under the scheme in the year 2020-21 was Rs. 190.03 crore against the RE of Rs.190 cr.,i.e, surpassing 100% utilisation. In FY 2021-22, through various additional initiatives, including video conference with PIAs, the scheme again exceeded the RE of 250 Cr., this time by Rs. 18 crore, and achieved 107% expenditure against RE. As regards, budgetary allocation for FY 2022-23, the BE does not include all the due committed liability recommended by EFC and approved by Cabinet. Subsequently, on the request of the Ministry, DoE has given its no objection to an additional budget of Rs. 250 cr. to meet the committed liability. The division regularly and diligently perusing the implementing agencies to strictly adhere to the prescribed procedures and guidelines of the scheme. Implementing Agencies are told to feed in information of the implementation of the project in the formats as prescribed by the Ministry. Ministry's officials also monitor the projects through field visits. Inspections are also undertaken by State government officials and Maulana Azad Education Foundation (MAEF) inspectors and subsequent grants are released only after satisfactory inspection report of completion of training is received by the Ministry. Further, for more effective monitoring, scheme implementation and for prompt fund disbursal, resources with sound knowledge of finance, IT, onground implementation of schemes have been engaged through Project Monitoring Unit (PMU). However, the observations and suggestions of the Committee have been duly noted for further compliance.

(Ministry of Minority Affairs OM No. G-20014/1/2022/Budget dated 24th June, 2022)

(Recommendation Para No.8.7)

The Committee are constrained to note that the Maulana Azad Education Foundation (MAEF) established to promote education among the educationally backward minorities by giving grants-in-aid to NGO's, Begum HazratMahal National Scholarship and Gharib Nawaz Employment Scheme has been granted ₹00.01 crore for the year 2022-23 whereas as it was given budgetary support of ₹90.00 crore in 2019-20 and ₹82.00 crore in 2020-21. The Committee are not convinced with the clarification provided for reduction in budgetary allocation for 2022-23 that MAEF has funds from Centre's interest earnings and the Ministry has the flexibility of re-appropriating funds internally to meet the expenses of MAEF. The Committee find that the Schemes of MAEF are likely to suffer in the absence of budgetary support as utilisation of interest earnings will deplete the deposits of MAEF which may be utilised to meet the exigencies. Hence, it is necessary that funds are awarded to MAEF for 2022-23 so that they continue with their envisaged role as they have been doing. Another justification for reduction that the Ministry proposes to club Begum HazratMahal National Scholarship for girl students with flagship Scholarship (Central) Scheme is too early at this stage as the Scheme is proposed for future and decision is awaited. The Committee would appreciate if Ministry of Minority Affairs approaches Ministry of Finance for enhanced Budgetary Allocation for 2022-23 so that the purpose for which the Foundation has been established are achieved. The Committee note that MAEF has got the feasibility report prepared by EdCIL for establishment of National Institute and Hunar Hub in Kishangarh Bas, Rajasthan. The Committee desire that the timeline should be fixed for completion of every stage of construction work of the institution so that it would be functional in the time bound manner.

REPLY OF THE GOVERNMENT

It is submitted that the Ministry of Minority Affairs has approved two Schemes of MAEF namely (i) Begum HazratMahal National Scholarship (BHMNS) for girl students, BHMNS Scheme has now been boarded on NSP Portal and will further be implemented by the Scholarship Division of this Ministry and (ii) Grants-in-aid for financial assistance/expansion of D.ED/B.Ed college working for the educational backward minorities, is a small scheme for which expenditure can be met by MAEF from its own resources or may be supplemented by the Ministry, if required. It is submitted that the work of Construction of Permanent Boundary Wall, Main Entrance Gate and Guard Room at the proposed site for Establishment of a National Institute and a Hunar Hub at Kishangarh Bas, District Alwar, Rajasthan has been awarded to M/s WAPCOS (under M/o Jal Shakti, Gol). The construction of permanent boundary wall over 15 acres of land has almost been completed and construction work of entrance gate and guard room is under process and will be completed soon. Also, MoU has been signed between M/s EdCIL (India) Ltd and MAEF to carry out Project to prepare Detailed

Project Report (DPR) for the Project. M/s EdCIL has submitted its inception report that includes Strategic Objectives and Plans (HR, Infrastructure, Financial etc.) of the proposed institute. Once the DPR is finalized that will also include Site Layout Plan and brief structural designs of the buildings, MAEF shall thereafter execute tendering & other processes for construction as per GFRs.

(Ministry of Minority Affairs OM No. G-20014/1/2022/Budget dated 24th June, 2022)

CHAPTER- III

OBSERVATIONS/RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLY

(Recommendation Para No.3.15)

The Committee noted that the Pradhan Mantri Jan VikasKaryakram [erstwhile Multi-sectoral Development Programme (MsDP)] is being implemented with the objective of developing socio-economic infrastructure and basic amenities in identified Minority Concentration Areas(MCAs) for improving the quality of life of the people in these areas and reduce imbalances as compared to national average. The MsDP was launched in 2008, restructured in 2013 with the objective of developing socio- economic infrastructure and has been named as Pradhan Mantri Jan VikasKaryakram (PMJVK) in May, 2018. The Committee further find that the Scheme, after restructuring in January, 2022, will be implemented in all districts of the country including 117 Aspirational Districts, for the development of sports, sanitation, solar energy and tourism cum skill centres projects along with education, health, skill development and women oriented projects. The programme covers a wide range of activities yet it has not gained full momentum. The Committee are constrained to note that the Ministry has not been able to spend budgetary allocation in 2021-22 as the proposals are still being processed and the Ministry has released ₹792.58 crore only till 31.12.2021, and that the projects amounting to ₹ 2027.62 crore with Central share of ₹ 1442.59 crore are under process. The Committee are not able to understand the reasons due to which despite being a scheme, which is being operated since last 14 years, the Ministry have not been able to develop an appropriate system for timely approval of the proposals and expeditious release of funds. As a result, the actual expenditure have been lagging behind the budgetary/revised estimate. The Committee earnestly desire that now with availability of technology to monitor as well as better data analysis tools, the Ministry should develop

a robust system incorporating timelines so that approval of the proposals and release of proportional share is done within the given timeframe.

Reply of the Government

During the financial year 2021-22, budgetary allocation for PMJVK was reduced from Rs.1,390 crore (BE) to Rs. 1,199.55 crore (RE). However the expenditure under the scheme was Rs. 1,266.86 crore in the FY 2021-22 with re-appropriation of funds. Thus expenditure during the financial year has been above RE. The expenditure against R.E. of Rs.1588.86 crore in FY 2019-20 was Rs.1698.29 crore, in 2020-21 against R.E. of Rs.971.38 crore, expenditure was Rs.1091.94 crore and in 2021-22 against R.E. of Rs.1199.55 crore, expenditure was Rs.1266.86 crore. Hence it may be seen that expenditure under PMJVK has been more than the RE for the last three financial years. As per the revised guidelines for implementation of PMJVK w.e.f. 2022-23 to 2025-26, it is envisaged to digitise the entire process of proposal submission by the States. The Online PMJVK Portal is being upgraded as per the revised guidelines and from 2022-23, consolidated annual plan proposals of the States/ UTs under PMJVK will be received only through the online web portal as per given schedule/timelines for the States/ UTs. It is also envisaged to convene the meeting of the Empowered Committee at the start of the Financial Year itself, for consideration and approval of the proposals from the States/ UTs. Besides, another web module for submission of Utilisation Certificates for the ongoing projects has also been developed. It is envisaged that the States/ UTs will submit the UCs only through the web portal to the Ministry. This will facilitate in timely release of subsequent instalments by the Ministry, as well as in better monitoring of pending UCs. The Ministry has also developed a mobile app PMJVK Bhuvan in collaboration with NRSC, ISRO for Geo-tagging of all the PMJVK assets and capturing the project specific attributes including photographs of different stages of construction/ completion of the projects. This would also help in better implementation and monitoring of the projects. The States have also been advised to make necessary budgetary provision for the State's share in their Annual Budget so that the corresponding State share are released in time.

(Ministry of Minority Affairs OM No. G-20014/1/2022/Budget dated 24th June, 2022)

(Recommendation Para No.7.14)

The Committee note that as per Skill Development Scheme minimum 75 per cent trainees should get placement, out of which at least 50 per cent should get placement in organised sector. The statistical information furnished by the Ministry reveals that during the year 2017-18, 49330 trainees got placement out of 109939 persons trained. Similarly, in 2018-19, 21199 trainees could get employment out of 79248 persons trained, which is less than 50% of the persons trained. The situation got worsened later as no trainee could get placement due to onset of Covid wave. Simultaneously, the Committee noted that the situation was bad in some of the States as they could either not provide placement to anyone or the placement position was much less than envisaged. The Committee also find that in certain States, PIAs number is very less, which is very discouraging as only few persons would get training. The Committee would like the Ministry to examine all these aspects thoroughly as empanelment of PIAs can only get the desired results, unless the target fixed is enhanced and suitable steps not taken to achieve them, the objective of the Scheme is likely to be defeated. As the Scheme is yet to work in a desired direction, they would therefore like the Ministry to take suitable measures so that the number of beneficiaries is increased and they get reasonable placements.

REPLY OF THE GOVERNMENT

The division would like to submit to the Committee that the placement report is based on the data uploaded by the PIAs on the scheme portal while submitting the subsequent claim document with documentary proof for placement. As many PIAs are yet to claim their final installments, although they have completed the projects and made the placement, the Ministry does not account these numbers for reporting purposes. Therefore, the placement numbers reported is less than the actual placement in the field. Although, there was difficulty in placement due to Covid-19 pandemic and a lot of people have lost their jobs also but post Covid, placement figures have been improving at a fast pace. The division is continuously pursuing the PIAs for uploading the placement data on portal.

With regard to lesser presence of PIAs in some states, the division would like to state that the allocations were made keeping in view the concentration of minority population and PIAs were given allocation in proportion to the minority population, which may result in less number of PIAs in some states. However, all the observations of the Committee have been noted and suitable measures will be taken accordingly.

(Ministry of Minority Affairs OM No. G-20014/1/2022/Budget dated 24th June, 2022)

CHAPTER-IV

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED AND WHICH REQUIRE REITERATION.

Recommendation (Para 5.12 & 5.13)

The Committee note that 'NayaSavera' scheme was launched in July, 2007 to assist students/candidates of economically weaker sections belonging to notified Minority Communities for qualifying in competitive examinations for admission in technical/professional courses and for recruitment of group A, B and C services etc. The Committee, however find that the actual expenditure on the scheme has been very low during the 2019-20, 2020-21 and 2021-22 as they could spend only ₹13.97 crore, ₹18.44 crore and ₹18.22 crore during these three years, out of BE of ₹75.00 crore, ₹50.00 crore and ₹79.00 crore respectively. The Committee feel that the Department appears to be non-serious in their approach in the implementation of the scheme as budgetary allocation/ targets have not increased. The procedural lapses identified by the Ministry for the lukewarm response of the scheme such as delay in submission of proposals/Utilisation certificates reflects poorly on the part of the Ministry. The Committee also feel that perhaps the awareness on the Scheme needs to be enhanced. Since some changes are expected as a result of revision in the scheme such as development of online portal, setting up of Project Monitoring Units, the Committee hope the publicity part will also be looked into so that performance of scheme would improve. The Committee may like to be apprised of the outcome of the changes proposed in the revised scheme.

Recommendation (Para 5.13)

In the competitive environment, the Committee find that the amount of stipend and the duration of coaching insufficient to meet the present day requirement of the students particularly in big cities. The Committee are unable to understand the objective of having a provision of coaching for the period ranging from 3-9 months for a student belonging to economically weaker section of minority community who cannot afford good quality education due to their economic and social backwardness. Similarly, the stipend fixed and coaching fee fixed is not at par with the prevailing high coaching rates of the reputed coaching Institutes. The Committee are happy to note that the current fee structure and the duration has been recommended for revision by the Indian Institute of Public Administration, in their evaluation study on the Scheme, and hence is being suitably increased and will be effected from next empanelment of Project Implementing Agencies. In view of the changes proposed to be implemented from next empanelment of PIAs, the Committee hope that due diligence will be applied in the timely selection of

PIAs and the criteria laid down for selection of PIAs would be stringently followed. The Committee recommend that a suitable methodology may be adopted for the automatic revision of fee structure and the course duration of various courses including income criteria so that there is maximum coverage of the students. Taking note of the various initiatives such as proposed online module for students and the recommendation contained in the evaluation study such as development of monitoring system by implementers, participation of Universities/colleges in the Government sector and Private sector, one time grant to empanelled coaching Institutes, entrance test for selection of students, etc., it can be expected that positive impact would occur on the outcome of the Schemes. The Committee desire that the decision with regard to the implementation of the recommendation should be urgently taken up by the Ministry without any delay and ensure that these should be followed with the next empanelment of PIAs. The Committee would like to be apprised about the status of implementation including development of online modules for students along with State-wise data of beneficiaries and funds released under the Scheme for the last three years in the Action Taken Notes of the Ministry.

Reply of the Government (Para 5.12 & 5.13)

It is submitted that a PMU comprising of six consultants who have expertise in Finance & Procurement, IT & MIS, M & E specialist, System Analyst have also been set up to improve the administrative set up in the Ministry. The proposal of revision of Scheme as per recommendation of IIPA was submitted for approval of Standing Finance Committee. However, EFC during appraisal of PradhanMantri Educational Empowerment Scheme (PMEES) having five components namely, Pre-Matric Scholarship, Post-metric Scholarship, Merit-cum-Means based scholarship, Maulana Azad National Fellowship (MANF) and PadhoPardesh have recommended that the other education schemes of MoMAviz Free Coaching and Nai Udaan should also be merged to make a single scheme for educational empowerment. Accordingly the Scheme is being further revised keeping in view the changes made by Ministry of Social Justice and Empowerment in their similar scheme and recommendation of IIPA. Keeping in view, the recommendation of IIPA, coaching fees and duration of coaching programmes are being proposed to be enhanced suitably.

However, the Scheme is yet to be approved by the competent Authority.

Details of state wise number of beneficiaries/students allocated and funds released to the PIAs for the last three years is given at **Annexure**.

(Ministry of Minority Affairs OM No. G-20014/1/2022/Budget dated 24th June, 2022)

State -wise Physical and Financial achievements under Free Coaching and Allied Scheme for years i.e. 2019-20 to 2021-22							
Sl. No.	States/Uts	2019-20		2020-21		2021-22	
		No.of students (allocated)	Fund Released (in rupees)	No.of students (allocated)	Fund Released (in rupees)	No.of students (allocated)	Fund Released (in rupees)
1	Andhra Pradesh	500	21086216	400	8125000	400	35749309
2	Assam	100	1625000	0	0	0	1000000
3	Bihar	100	0	0	0	0	
4	Chandigarh	190	2700000	50	0	50	1625000
5	Chhattisgarh	100	0	100	3225000	100	6500000
6	Delhi	50	1625000	0	0	0	
7	Goa	0	0	0	0	0	
8	Gujarat	600	1625000	200	0	200	6500000
9	Haryana	300	5000000	300	5000000	300	16625000
10	Jammu and Kashmir	50	0	50	0	50	4875000
11	Jharkhand	0	4246000	0	0	0	
12	Karnataka	1050	18659920	400	34770000	400	26003702
13	Kerala	640	5860000	0	4000000	0	
14	Madhya Pradesh	780	4552763	300	16997000	500	22098984
15	Maharashtra	940	16625000	50	10000000	500	23250000
16	Manipur	140	4585000	50	6015000	100	8527250
17	Meghalaya	100	0	100	0	0	5687500
18	Punjab	300	0	200	0	200	6500000
19	Rajasthan	350	6486165	300	4250000	150	5250000

20	Sikkim	0	0	0	0	0	
21	Tamil Nadu	200	0	0	0	0	
22	Uttar Pradesh	2500	44064327	2300	59517966	1640	116933255
23	Uttarakhand	0	0	0	0	0	
24	West Bengal	590	1000000	500	32500000	550	84375000
	Total	9580	139740391	5300	184399966	5140	371500000

Recommendation (Para 6.17)

The Committee find that Scheme for Providing Education to Madarasas/ Minorities (SPEMM) which comprises of 2 sub-schemes namely Scheme for Providing Quality Education in Madarasas(SPQEM) and Infrastructure Development in Minority Institutions(IDMI) has been transferred to Ministry of Minority Affairs from the Ministry of Education w.e.f. 01.04.2021. The Committee are perturbed to note that perhaps the Ministry is yet to commence work on the ground, as only two Board meetings on the same have happened so far and hence no proposals under the Scheme for education of Madarasas and Minorities have been approved since the scheme was transferred from Ministry of Education. The Committee find that prior to the transfer of the Scheme, the proposals from 6 States under Scheme for Providing Quality Education in Madarasas (SPQEM) and 12 States under Infrastructure Development in Minority Institutions (IDMI) were approved. Also, the proposals received from 8 States under Scheme for Providing Quality Education in Madarasas(SPQEM) and proposals from 5 States under Infrastructure Development in Minority Institutions(IDMI) have been received for approval. The Committee were informed that the Project Approval Board meeting for consideration of SPQEM proposals was held on 30th November, 2021 and a proposal Board meeting for consideration of proposals under IDMI was to be held in February, 2022. The Committee feel that the pace of approval procedure is rather slow and needs to be expedited to achieve the goals of the Scheme. The Committee also do not find participation from a large number of States/UTs in this Scheme. The Committee, therefore desire that fast action may be taken so that there is participation of all States/UTs in the Scheme. The Committee have now been informed that since the Scheme has been transferred in 2021 from the Ministry of Education, the EFC Note on the mechanism to implement the Scheme by the Ministry of Minority Affairs will be prepared. The Committee would like the Ministry to expeditiously complete the process so that the approval of the proposals under consideration is not inordinately delayed. The Committee also feel that the inclusion of various components of SamagraShikha would help the Ministry in achieving its intended objectives. The Committee also recommend that necessary action may be taken with regard to the awareness of the

Scheme to avoid confusion. They also expect due cognizance of evaluation studies so that the revised Scheme are free from loopholes. The Committee would like to be apprised of the action taken and outcome thereof in this regard.

Reply of the Government

The Scheme for Providing Education in Madarsas/ Minorities (SPEMM) has been transferred from D/o School Education & Literacy, M/o Education to the Ministry of Minority Affairs with effect from 01.04.2021. The Scheme was approved for implementation till 31.03.2021. D/o Expenditure, M/o Finance vide O.M. dated 22.11.2021 allowed this Ministry to continue the Scheme for Providing Quality Education in Madarsas (SPQEM) for the financial year 2021-22 (upto 31.03.2022). Approval for continuation of the IDMI Scheme was conveyed vide D/o Expenditure OM dated 22.12.2021. The scheme has therefore been implemented by this Ministry during FY 2021-22 as per the existing guidelines of SPEMM. The Scheme for Providing Education in Madarsas / Minorities (SPEMM) comprises of two sub-schemes namely – (i) Scheme for Providing Quality Education in Madarsas (SPQEM) and (ii) Infrastructure Development of Minority Institutes (IDMI). The sub scheme SPQEM is a Centrally Sponsored Scheme implemented on a fund sharing pattern of 60:40 between Centre and State, except NE States and Hill States/ Hill UT where it is 90:10. For UTs without legislature, the sharing pattern in 100% Central share. The scheme is voluntary in nature. The funding pattern under IDMI is 75% Central share and 25% by the Institution concerned. As per the guidelines, the States prepare an annual consolidated proposal for required interventions under SPQEM and for school infrastructure under IDMI, which is examined in the meeting of Project Approval Board (PAB) chaired by Secretary (MA). The meeting of the PAB is held annually for consideration of the consolidated proposals of the States/ UTs under SPQEM and IDMI. Accordingly, the meeting of PAB for consideration of proposals for the FY 2021-22 under SPQEM was held on 30.11.2021. The meeting of PAB for consideration of proposals under IDMI was held on 15.03.2022. The proposals approved by the PAB for the year 2021-22 are as under:

S.No.	States/ UTs	No. of Madarsas	No of teachers	No of Minority institutes under IDMI
1	Bihar	164	235	
2	Chattisgarh	252	714	
3	Jammu & Kashmir	39	115	
4	Jharkhand	68	131	
5	Madhya Pradesh	1209	2826	
6	Rajasthan	1642	3079	
7	Tripura	126	304	1

8	Uttar Pradesh	5818	16193	25
9	Uttarakhand	183	494	
10	Maharashtra			1
11	Manipur			20
12	Mizoram			13
	Total	9501	24091	60

Efforts are being made by the Ministry to increase the participation of States under the Scheme and also to create awareness about the Scheme. The draft EFC memorandum for continuation of the scheme beyond 31.03.2022 as per recommendations of the NITI Aayog, is also under finalisation.

(Ministry of Minority Affairs OM No. G-20014/1/2022/Budget dated 24th June, 2022)

Recommendation (Para 6.18)

The Committee find that a webpage has been created on DIKSHA portal for the capacity building and training of Madarsa schools teachers and principals as a part of implementation of National Education Policy (2020). They however note that complete details about Madarsas and teachers is not available on UDISE as data with regard to Madarsas schools has not been entered by 11 States/ UTs on UDISE and 10 States have entered information with regard to 1 to 20 Madarsas only. The Committee were also informed during the evidence that there is a possibility that data of all the recognised and unorganised Madrasas has not been captured and there may be several Madarsas, not registered on UDISE Portal. The Committee recommend that the Ministry should issue a direction to all the States/UTs to collect information about all the recognised or unorganised Madarsas including their infrastructure, teachers and students in a three months time so that all the Madarsas would get the facilities available under the Scheme. The Committee are of the opinion unless the Ministry have complete information about Madarsas they may find it difficult in implementing the New Education Policy across the Madarsas and, as a result, the scheme will suffer from proper assessment of the fund requirement and would deprive students / teachers from the benefits of the Scheme.

REPLY OF THE GOVERNMENT

As per data available on UDISE+ (2019-20), there are 26,928 Madarsa registered on the UDISE + and the student enrolment in these Madarsa schools is more than 43.52 lakh with about 1.17 lakh teachers. To have a more comprehensive data of Madarsa schools across the country, the Ministry has engaged an agency to develop a MIS Portal for the Madarsa Schools. The States/UTs will be requested to upload the information regarding

madarsa schools on the said portal and the portal will capture information of recognised as well as unrecognised Madarsa schools. It is envisaged that once this portal becomes functional, the data collected from the State/UTs through the portal would facilitate in informed policy making as well as in effective implementation of the Scheme.

(Ministry of Minority Affairs OM No. G-20014/1/2022/Budget dated 24th June, 2022)

CHAPTER-V

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT ARE INTERIM IN NATURE.

Recommendation (Para 4.15)

The Committee find that the budgetary allocation/expenditure made under all the three Scholarship schemes for the educational empowerment of minority students viz Pre-Matric, Post-Matric and Merit-cum-means has not varied much during 2019-20, 2020-21 and 2022-23. The actual expenditure in 2019-20 and 2020-21 under Pre-Matric Scholarship Scheme was ₹1,324.85 crore and ₹1,325.54 crore respectively. Similarly, under Post-matric scholarship actual expenditure in 2019-20 and 2020-21 was ₹428.77 crore and ₹512.81 crore respectively whereas it was ₹285.63 crore and ₹396.34 crore under Merit-cum-means scholarship in 2019-20 and 2020-21. The Committee are perturbed to find that the Budgetary Estimate for 2022-23 under all the three schemes has not changed much and the targets fixed for each year under each of three schemes have also remained stagnant. With the given Budgetary allocation/expenditure and target, the Committee are of the firm opinion that further improvement is needed in the performance of the schemes as the number of beneficiaries has not increased, and quite the opposite, their number has gone down in 2020-21 in Pre-Matric and Post-Matric scholarship schemes, in comparison to 2019-20. The Committee would therefore like the Ministry to fix the targets keeping in view the rise in minority population so that coverage of students is increased. Further, the Committee would strongly reiterate that the income criteria should also be revised, as early as possible, keeping the consumer Price Index into consideration, since the income limit fixed deprives many students from availing the benefits of the schemes.

Reply of the Government

Ministry of Minority Affairs, while seeking the approval for continuation of the Scholarship Schemes for 15th Finance Commission Cycle had proposed increase in targets as well as enhancement of income limits and submitted an EFC Note accordingly. However, in the meantime an informal Group of Ministers was constituted to examine the various Scholarship Schemes of the Central Government and it directed that there has to be a uniform eligibility, uniform entitlement, uniform portal, uniform date and uniform timeline for all scholarships where Government is participating. It further decided that Secretariat of the Departments implementing the scholarship schemes may make a proposal for operationalising the above direction. Thereafter, a number of meetings of the Group of Secretaries were held and based on the final submissions made by MoMA regarding the rates and eligibility in terms of annual family income for

the pre-matric and post-matric scholarship schemes a revised EFC Note is being submitted for continuation of the Schemes up to the end of the 15th Finance Commission Cycle.

(Ministry of Minority Affairs OM No. G-20014/1/2022/Budget dated 24th June, 2022)

(Recommendation (Para 4.16))

The Committee are disappointed to find the deposition of the Ministry that disbursement of funds in the last quarter of the year is due to the inherent structure of the implementation of the Schemes. The Committee strongly believe that robust efforts can reverse this trend as the scholarships should be disbursed in the same academic year. The delay in disbursement adversely affects the future of minority students and many may drop out. Hence, the Committee feel that there is urgent need for the Ministry to deliberate, take expert advice and do innovative thinking for revision of the process as the period taken for the registration/verifications is too large and needs to be curtailed. In the past, the Committee have suggested that the recommendations contained in the various evaluation studies on the Scholarship Schemes may go a long way in improving the performance of the schemes and become more useful to the students. The Committee would, therefore, like the Ministry to urgently examine these recommendations and appropriately include them in the new guidelines of the schemes. Further, the Committee were informed during the evidence before the Committee that the inquiry reports on the fraudulent activities reported in the last year under the Pre-matric Scholarship Scheme were awaited from the States of Assam, Jharkhand and Bihar. The Committee desire that the directions should be given to these State Governments for early completion of the inquiry process. The Committee would like be apprised about the findings alongwith action taken by the Ministry on them.

Reply of the Government

As per the guidelines of the Scholarship Schemes - a beneficiary studying in a particular class in an academic year is awarded the scholarship for the said class during the same academic year. Accordingly the scholarships under these Schemes are directly credited to the beneficiary account under Direct Beneficiary Transfer (DBT) mode through the National Scholarship Portal (NSP) within the academic year. The scholarships that remain unpaid during an academic year, due to technical reasons like payment failure, delay in bank validation or delay by the States in digitally signing of the payment files, are credited to the beneficiary accounts in the succeeding academic year after rectification/ signing of payment files by the States. Further, as stated in the reply to recommendation contained in para 4.15- one of the directions of the Group of

Ministers is that uniform date and uniform timeline for all scholarships where Government is participating needs to be worked out. MoMA has provided its input in this regard to the Group of Secretaries.

It is also pertinent to note that the renewal payment in 2021-22 was started as early as in November 2021. The status of investigation of reported fraudulent activities in respect of States of Assam, Bihar and Jharkhand are as follows:

Report of Assam State: The investigation is under process with CID. Additional data/information, required by them, is being provided by MoMA from time to time. Earlier, Assam Minorities Development Board forwarded a report received from the DNO, Sivasagar regarding the action taken report on the fake students of Kendriya Vidyalaya, O.N.G.C., Nazira as per the instance reported in the newspaper. The report has been examined and it is found that the K.V. O.N.G.C. has confirmed that no student has been verified from the school in FY 2019-20,—Some more data were sought by CID on this issue and the same have been given to them.

In the meanwhile, the state has informed that the CID Police, Assam had arrested and submitted a charge sheet against 32 persons Under Section 120(B)/406/409/419/420/468/471 IPC, R/W Sec. 66C/66D IT Act, 2000. They were arrested between the dates 9.11.2020 to 5.01.2021. Further, the Police had also arrested another group of 10 people between 13.02.2021 to 16.09.2021. It is reported that the applicants have shown themselves as the domicile of the different districts of Bihar. Report of Bihar State: The State has instructed District Magistrates of 9 concerned districts to enquire and investigate alleged cases. FIR has been lodged in Gaya and Saharsa Districts. However, the Interim/Final report in this matter is awaited. Report of Jharkhand State: As informed by the State, the matter has been handed over to Anti-Corruption Bureau (ACB) of State. However, their report is awaited. In the meanwhile, some officials at district and block levels, computer operators in the districts of Dhanbad, Latehar and Garhwa have been suspended/terminated including two computer operators in the office of State Nodal Officer. The Interim/Final report in this matter is awaited from the State.

(Ministry of Minority Affairs OM No. G-20014/1/2022/Budget dated 24th June, 2022)

Recommendation (Para 7.15)

The Committee are constrained to note that the Skill Development Scheme has been approved as a component of the new Scheme namely, Pradhan Mantri Kaushal Ko Kam Karyakram. The Committee find that the new Scheme has incorporated two more existing schemes of the Ministry i.e., Traditional Skilling (USTTAD) and leadership cum women empowerment with possibility for inter-portability of funds within the components. The Committee are, however not satisfied with the provision of inter-portability of funds within the components as they are of the

opinion that at least notional allocation should be made under each component to assess their performance otherwise some of those are bound to be overshadowed with some major ones in the Pradhan Mantri Kaushal KoKam Karyakram. The Committee are also of the opinion that the evaluation study conducted by Management Development Institute has given some path breaking recommendations and hence should be examined and implemented for the better performance of the scheme. The Committee, therefore, recommend that the new scheme should be implemented cautiously so that none of the components of the Scheme get overshadowed, thus, depriving the beneficiaries of the Scheme.

REPLY OF THE GOVERNMENT

The division would like to submit that the Ministry on the Advice of the Department of Expenditure (DoE) combined five schemes of the Ministry into components under Pradhan Mantri Kaushal KoKam Karyakram, now renamed as PM VIKAS (Pradhan Mantri Virasat KaSamvardhan). Component wise allocations have been made under the Scheme by the Expenditure Finance Committee (EFC) which has been approved by the Cabinet. There is no scope of any of the components being overshadowed with major ones, as separate targets have been fixed for every scheme.

Further, the Ministry has taken note of the recommendations of the evaluation study and incorporated them while formulating the new scheme PM VIKAS. The recommendations made by the Committee have been noted for compliance.

(Ministry of Minority Affairs OM No. G-20014/1/2022/Budget dated 24th June, 2022)

NEW DELHI;

09 December, 2022
18 Agrahayana, 1944 (Saka)

RAMA DEVI
Chairperson,
Standing Committee on
Social Justice and
Empowerment

MINUTES OF THE THIRD SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2022-23) HELD ON FRIDAY, 9th DECEMBER, 2022

The Committee met from 1030 hrs. to 1100 hrs. in Chairperson's Chamber, Room No. 113, Parliament House Annexe, Extension Building, New Delhi.

PRESENT

SMT. RAMA DEVI - CHAIRPERSON

MEMBERS

LOK SABHA

2. Smt. Sangeeta Azad
3. Shri Bholanath 'B.P. Saroj
4. Smt. Pramila Bisoyi
5. Shri Thomas Chazhikadan
6. Smt. Ranjeeta Koli
7. Smt. Geeta Kora
8. Smt. Supriya Sule
9. Smt. Rekha Verma
10. Shri Y. Devendrappa

RAJYA SABHA

11. Smt. Ramilaben Becharbhai Bara
12. Smt. Geeta *alias* Chandraprabha
13. Shri Narayan Koragappa
14. Smt. Mamata Mohanta
15. Shri Mukul Balkrishna Wasnik

SECRETARIAT

1. Smt. Anita B. Panda - Additional Secretary
2. Shri V.P Nauriyal - Joint Secretary
3. Smt. Mamta Kemwal - Director
4. Shri Krishendra Kumar - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider and adopt the following draft Reports:

(i) XX XX XX XX

(ii) XX XX XX XX

(iii) 40st Report on Action taken by the Government on the observations/recommendations contained in the Thirty-Third Report of the Standing Committee on Social Justice and Empowerment (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Minority Affairs.

(iv) XX XX XX XX

3. The Chairperson then requested the Members to give their suggestions, if any, on the draft Reports. The Report was adopted by the Committee without any modifications.

4. The Committee then authorized the Chairperson to finalize the draft Report and to present the same to both the Houses on 12.12.2022.

The Committee then adjourned.

XX Does not pertain to this Report.

APPENDIX-II

ANALYSIS OF ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS CONTAINED IN THE THIRTY-THIRD REPORT (SEVENTEENTH LOK SABHA) OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT ON 'DEMANDS FOR GRANTS (2022-23) OF THE MINISTRY OF MINORITY AFFAIRS'

	Total	Percentage
I. Total number of Recommendations	15	
II. Observations/ Recommendations which have been accepted by the Government:- Rec. Para No. 2.7, 2.8, 3.16, 3.17, 7.13 & 8.7	06	40%
III. Observations/Recommendations which the Committee do not desire to pursue in view of the Government's reply:- Rec. Para No.3.15 & 7.14	02	13.34%
IV. Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration:- Rec. Para No. 5.12, 5.13, 6.17 & 6.18	04	26.66%
V. Observations/Recommendations in respect of which replies of the Government are interim in nature:- Rec. Para No. 4.15, 4.16 & 7.15	03	20%
		100%